

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
NEW DELHI

O.A. No. 1734/93
T.A. No.

199

DATE OF DECISION 26 Aug 1993

Shri C.L.Sethi	Petitioner
Shri VSR Krishna	Advocate for the Petitioner(s)
Versus	
Delhi Administration	Respondent
	Advocate for the Respondent(s)

CORAM

The Hon'ble Mr. J.P.Sharma, Member (J)

The Hon'ble Mr. B.K.Singh, Member (A)

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

JUDGEMENT (ORAL)

(Hon'ble Shri J.P.Sharma, Member (J))

We heard the learned counsel for the applicant before lunch and he desired to advance further arguments after lunch. After lunch, the learned counsel says that he wants to withdraw this application and does not want to advance further arguments. In view of this, the application is dismissed as withdrawn.


(B.K.SINGH)
Member (A)


(J.P.SHARMA)
Member (J)